

NOTIFICATION
GOVERNMENT OF ANDHRA PRADESH
GENERAL ADMINISTRATION (SC.F) DEPARTMENT

ADVERTISEMENT

THIS NOTIFICATION IS ISSUED FOR 6 VACANCIES IN THE CADRE OF DISTRICT JUDGE (ENTRY LEVEL) FOR UNDIVIDED STATE OF ANDHRA PRADESH. HOWEVER, THIS NOTIFICATION WILL BE DEEMED AS NOTIFICATION ISSUED IN RESPECT OF RECRUITMENT OF DISTRICT JUDGE (ENTRY LEVEL) FOR BOTH THE STATES OF ANDHRA PRADESH AND TELANGANA w.e.f 02-06-2014. THE VACANCIES NOTIFIED NOW WILL BE APPORTIONED IN BETWEEN THE TWO NEW STATES AS PER THE DECISION OF THE HIGH COURT AT THE APPROPRIATE TIME AND SUBJECT TO PROVISIONS OF A.P. REORGANISATION ACT, 2014.

THIS NOTIFICATION IS ISSUED IN TERMS OF THE SCHEDULE FIXED BY THE HON'BLE SUPREME COURT IN CIVIL APPEAL NO. 1867 OF 2006 DATED 04-01-2007.

Applications are invited for appointment to **6 (six)** posts of District and Sessions Judge (Entry Level) in the A.P. State Judicial Service to be made by direct recruitment in the following manner:

ABSTRACT

OC	3 (1W)
BC-B	1 (W)
ST	2

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6(2W)

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QUALIFICATIONS:

- The applicant for the above said post shall be,
- (a) an Advocate with not less than 7 years standing at the Bar,
 - (b) below 45 years of age as on the first day of April, 2014 (relaxation by three years in the upper age limit in respect of persons belonging to Scheduled Castes, the Scheduled Tribes and Backward Classes) and
 - (c) of sound health and active habits and free from any bodily defect or infirmity which render him/her unfit for such appointment.

No person shall be eligible for appointment to the category if:

- i) he is not a citizen of India;
- ii) he is dismissed from service by any High Court;
- iii) he has been convicted of an offence involving moral turpitude;
- iv) he is or has been permanently debarred or disqualified by the High Court or Union Public Service Commission or any State Public Service Commission from appearing for examination or selections conducted by it;
- v) he directly or indirectly influences the recruitment authority by any means for his candidature;
- vi) he has more than one wife living;
- vii) she marries knowingly a person having a wife; and
- viii) he is arrested in connection with any crime involving moral turpitude and concerned with the same.

RESERVATION :

The Rule of Reservation as per the Rules 22 and 22-A of the A.P. State and Subordinate Service Rules, 1996, that apply insofar as they relate to SC, ST, BC and Women, shall apply to the appointments to be made by Direct Recruitment.

WRITTEN EXAMINATION:

Selection to the above posts shall be made by conducting written examination comprising (a) Objective Questions with Multiple Choice, and (b) Subjective/narrative, which is for 80 marks, followed by an interview (viva voce).

THE MODE OF WRITTEN EXAMINATION IS AS FOLLOWS:

- Paper-I - Objective questions with multiple choice for 20 marks (40 questions at the rate of half mark per question).
- Paper-II - Subjective/narrative for 60 marks (6 questions, 10 marks per question) **(Total duration for two papers – three hours).**

VIVA VOCE (INTERVIEW)

The viva voce is for 20 marks.

The written examination is meant to test the academic knowledge of the candidate and the viva voce is to test the candidate's communication skills; tact; ability to defuse the situation to control the examination of witnesses and also lengthy irrelevant arguments and the like; and general knowledge.

MINIMUM QUALIFYING MARKS TO BE SECURED:

As per sub-rule (4) of Rule 6 of the Andhra Pradesh State Judicial Service Rules, 2007, the written examination is for 80 marks and the viva voce is for 20 marks. The minimum qualifying marks in the written examination for OC/BC/SC & ST are 40%, 35% and 30% respectively. There are no minimum marks for the viva voce.

SYLLABUS:

1. Procedural Laws – Civil and Criminal Laws and Law of Evidence.
2. Law concerning tenancy including Land Reforms, Ceiling, Land Acquisition Laws etc.
3. All State Laws.
4. Constitutional Law and Administrative Law.
5. Substantive Laws, such as Transfer of Property, Indian Penal Code, Contract Act, Motor Vehicles Act, Specific Relief Act etc.
6. Laws of Inheritance, Succession, Marriage and Divorce.
7. Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

SCALE OF PAY :

The selected candidates will be appointed on probation for a period of two years on an initial pay of Rs.51550/- per month with usual allowances in the Scale of Pay Rs.51550-1230-58930-1380-63070 in the Pay Scale applicable to District and Sessions Judge (Entry Level).

Fee & Mode of payment and Address to whom applications to be sent and Last date of receipt of applications :

The applications in the *Pro forma* prescribed below together with a crossed Demand Draft for Rs.300/- drawn in favour of "**Registrar (Recruitment), High Court of Andhra Pradesh, Hyderabad**", payable at Hyderabad (The payment of Rs.300/- is exempted to SC and ST candidates) along with testimonials and photocopies of certificates attested by a Gazetted Officer in proof of the eligibility addressed to **the Chief Secretary to Government, Government of Andhra Pradesh, General Administration (SC.F) Department, Secretariat Buildings, Hyderabad - 500 022** should reach the Chief Secretary not later than **5.00 pm on 30-04-2014** with the cover superscribed as "Application for appointment to the post of District Judge (Entry Level) in the A.P.State Judicial Service".

Proforma application and other details will be available in the website of A.P. High Court - **hc.ap.nic.in**

Note:

- (1) No TA and DA will be paid either for appearing for the written examination/viva voce or for joining the post.
- (2) Incomplete applications and applications without testimonials and certificates in proof of the particulars given and the applications received after the last date i.e., 30-04-2014 will be summarily rejected.
- (3) The Government is not responsible for any postal delays. No further correspondence will be entertained in this regard.

CHIEF SECRETARY TO GOVERNMENT.

**APPLICATION FOR THE POST OF DISTRICT JUDGE
(ENTRY LEVEL) IN THE A.P. STATE JUDICIAL SERVICE**

**APPLICATION NUMBER:
(FOR OFFICE USE)**

**HALL TICKET NUMBER:
(FOR OFFICE USE)**

Space for
affixing the
Photo of the
applicant, to be
attested by a
Gazetted Officer

(Signature, Name, Designation and
Office Seal of the Gazetted Officer)

APPLICATION FORM

1.	Name of the Candidate in full with surname, as mentioned in the SSC or its equivalent examination. (IN BLOCK LETTERS)	SURNAME: NAME:
2.	(a) Father's Name: (b) Husband's Name: (if applicable)	
3.	Nationality:	
4.	Address for communication with District and Pin Code	 PIN CODE:
5.	Native place and district	
6.	Telephone/Mobile No.	
7.	E-Mail ID	
8.	Permanent address with district and Pin Code	 PIN CODE:
9.	Sex	
10.	Community (OC, BC-A,B,C,D and E, SC/ST)	
11.	Whether the applicant belongs to Physically Handicapped (Orthopaedically Handicapped) category, If yes, details.	
12.	Date of Birth (as per SSC or its equivalent examination)	(i) in figures: (ii) in words
13.	Age as on 01-04-2014	Years Months Days

Contd..2

14.	<p align="center">Educational Qualifications (Give particulars of all examinations passed commencing from S.S.C. or its equivalent examination) (enclose attested copies of certificates)</p>				
Sl. No.	Name of the Degree/ Examination	Year of Passing	Class/Division	Percentage of marks	Name of the University/Institution
15.	(a) Whether the candidate has done any course/degree privately or through distance mode / Open University or evening college. If so, furnish details with academic years.				
	(b) Whether the candidate has done any post graduation courses including LL.M/ML after obtaining B.L/LL.B. If so, furnish details with academic years and also state he/she has done the said courses in regular college/distance mode/evening college.				
16.	Other qualifications, if any				
17.	a) Date of enrolment as an Advocate				
	b) Standing at the Bar	Years	Months	Days	
	c) Place of practice				

18.	(a) Particulars of cases handled (Civil or Criminal or both)	
	(b) Cases handled independently during last two years.	
	(c) Cases handled with the senior during last two years.	
	(d) Specialization in any branch of law.	
	(e) Any other extra qualifications/activities.	
19.	Whether the applicant is employed with State / Central / Public Sector. If so, furnish details.	
20.	Marital status: a) Whether married or unmarried	
	b) If married, state whether you have more than one spouse living / you are married to a person having already a spouse living	
	c) If married, name, occupation and address of the spouse.	
21.	Whether the applicant ever debarred/disqualified or found ineligible for candidature in any previous selections by any Public Authority? If so, furnish details.	
22.	Whether the applicant ever dismissed from service of Central / State Government / Quasi Government Institution / Government owned company / Corporation/Local Self Government. If "Yes", give details.	

23.	Was any penalty other than what is mentioned above has been imposed on the applicant during his service? If yes, furnish details	
	a)Whether the applicant is involved in any Crime / Criminal Litigation or Civil Litigation? If yes, furnish details.	
	b)Whether the applicant is arrested in connection with any crime involving moral turpitude and concerned with the same.	
	c)Whether the applicant is ever prosecuted or convicted and sentenced in any criminal offence? If "yes", furnish particulars including the case number and name of the Court and the sentence imposed.	
	d)Court cases pending (Civil or Criminal) against him.	
24.	Whether the applicant is subjected to any proceedings for professional misconduct by the Bar Council? If so, the outcome of the same.	
25.	Identification of Marks	(i) (ii)
26.	Whether the applicant is an Income Tax Assessee, if so, give details along with PAN	
27.	Details of Application/ Examination Fee	1. Demand Draft No : 2. Date of D.D : 3. Name of the Bank and Branch : 4. Amount : Rs.

DECLARATION

I hereby declare that the information furnished above and all the statements made in this application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from any bodily defect or infirmity which would render me unfit to work as a District Judge in Andhra Pradesh State Judicial Service; and that my character and antecedents are such that they will not disqualify me from A.P. State Judicial Service.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility regarding age limit, educational qualifications etc., prescribed for appointment to the post of District Judge and that the copies of documents enclosed to my application are true copies of the originals kept in my custody. I undertake that in the event of any information furnished by me being found false or incorrect, or ineligibility being detected before or after the examination/interview/appointment, I shall be liable to be proceeded with, in accordance with Law.

STATION:

DATE :

SIGNATURE OF THE CANDIDATE

NOTE: Unsigned applications and applications not properly filled by the candidates, and applications without necessary enclosures are liable to be rejected summarily.

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ATTESTED PHOTO COPIES OF DOCUMENTS TO BE ENCLOSED
(PUT TICK MARKS IF ENCLOSED)

(CHECK LIST)

1. SSC or equivalent examination certificate showing the date of birth of the candidate.

2. Caste Certificate obtained from Tahsildar in case of BC / SC and ST applicants.

3. Physically Handicapped Certificate as per Rules, if belongs to PH (OH)

4. BL/LL.B. Degree Certificate.

5. Bar Council Enrolment Certificate.

6. Certificate showing the actual period of Practice (to be obtained from the Presiding Officer of the Court/ President/Secretary of Bar Association in which he/she practised or is practicing.

7. (a) List of cases handled independently during the last 2 years.

- (b) List of cases handled with seniors during the last 2 years.

8. Two testimonials from two respectful persons.

9. List of other documents if any enclosed:
 - 1)
 - 2)
 - 3)

10. Are you exempted from payment of fee :

Yes	No
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11. Original demand draft for Rs. 300/-